

Distribution of Cement in Maharashtra

254. SHRI VIJAY N. PATIL: Will the Minister of INDUSTRY be pleased to state:

(a) whether the committees entrusted with distribution of cement in Maharashtra did not function properly and no periodical meetings were held for distribution of cement in several Tehsil_s and districts of Maharashtra;

(b) whether it is also a fact that cement bags remained unsold with traders for months together for want of permits which were to be issued by such committees; and

(c) if so, whether in the absence of M.L.As, Government propose to direct Tehsildars to dispose of the cement to the needy in consultation with Members of Parliament in the respective constituencies?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c). The information is being collected and will be laid on the Table of the House.

Proposal to reconstitute Minorities Commission

255. SHRI JANARDHANA POOJARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to reconstitute the Minorities Commission; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). The Government have yet to take a view in the matter.

2690 LS—6

Call girl racket in Neeti Bagh, New Delhi

256. SHRI JANARDHANA POOJARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a call girl racket was busted in Neeti Bagh, New Delhi during February, 1980; and

(b) if so, the number of persons involved and arrested and their *modus operandi*?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). The investigation of a murder case in Neeti Bagh brought to light that the deceased along with another accomplice had been running a call girl racket from the premises recently taken on rent. Inquiry further revealed that the deceased along with three girls had been arrested earlier in July, 1979, under the Suppression of Immoral Traffic Act, in Police Station Ashok Vihar Area. Further, two girls arrested on 24th February, 1980, under the Suppression of Immoral Traffic Act in Police Station, Hazarat Nizamuddin area were also found having links with the above racket.

Two persons have been arrested in connection with the murder case. The *modus operandi* of the above said racketeers was that they used to take a flat fitted with telephone on rent and deal with their customers on telephone, and supply the girls as asked for at various places, including Hotels and Restaurants etc.

Cases of atrocities on Harijans

257. SHRI CHANDRABHAN ATHARE PATIL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of arson, looting and killing of harijans and persons of weaker sections of the society as reported to the police in each State during each of the last